

CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No.24/2009

Subject: Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999 for determination of impact on AFC on account of additional capitalization/decapitalisation incurred during the FYs 2004-05 and 2005-06 in respect of Uri HE Project.

Coram: 1. Dr. Pramod Deo, Chairperson
2. Shri. R.Krishnamoorthy, Member
3. Shri. S. Jayaraman, Member
4. Shri. V.S.Verma, Member

Petitioner: NHPC Ltd

Respondents: PSEB, HPGCL, BSES –Rajdhani Power Ltd, BSES-Yamuna Power Ltd, UPPCL, JVVNL, HPSEB, JoVVNL, AVVNL, RRVNL, PDD, Govt of J&K, PDD Chandigarh, NDPL, UPCL.

Date of hearing: **24.3.2009**

1 Parties present: 1. Shri. Prashant Kaul, NHPC
2. Shri Naveen Samriya, NHPC
3. Shri S.K.Meena, NHPC

The petitioner has made this petition for approval of revised fixed charges for Uri Hydroelectric Project (hereinafter referred to as “the generating station”) on account of capitalization / decapitalisation during the years 2004-05 and 2005-06 respectively.

2. The representative of the petitioner submitted that it had claimed revision of annual fixed charges for the period 2004-09 on account of the net additional capital expenditure of Rs.81.39 lakh and Rs.73.26 lakh during the years 2004-05 and 2005-06 respectively.

3. The Commission directed the petitioner to furnish on affidavit, the categorization of each asset for which the additional capital expenditure had been claimed under different sub-clauses of clause (2) and clause (3) of Regulation 34 of the Central Electricity Regulatory Commission (Terms and

Conditions of Tariff) Regulations, 2004, with supporting details, latest by 15.4.2009.

4. Subject to the above, order in the petition was reserved.

Sd/-
(K.S.Dhingra)
Chief (Legal)